O.A. NO356/2008

Lucknow this, the 22nd day of October, 2008

HON'BLE MR. M. KANTHAIAH, MEMBER (J) HON'BLE DR. A. K. MISHRA, MEMBER (A)

Syed Viquar Hussain aged about 60 yers s/o Syed Shahenshah Hussain R/o 92 Khema-E-Rozan, Mashakganj, District Lucknow.

Applicant.

By Advocate Sri G. Rabbani.

Versus

- 1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
- 2. Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
- 3. Senior Divisional Mechanical Engineer, Northern Railway, Diesel Shed, Alambagh, Lucknow.
- 4. Senior Divisional Personnel Officer, Northern Railway, D.R.M. Officer, Hazratganj, Lucknow.

Respandents.

By Advocate Sri Azmal Khan.

Order (Oral)

By Hon'ble Mr. M. Kanthaiah, Member (J)

Heard

- 2. At this stage, learned counsel for the applicant submits that his representation is pending before the respondent authority. If a direction is given to the respondents for disposal of his pending representation, the purpose of O.A. would be served. Learned counsel for the respondents submits without going into the merits of the case and limitation aspect if a direction is given, they have no objection. Admittedly, at this stage, the applicant is not seeking any orders on merits.
- 3. In view of the above circumstances, for just and fair disposal of the proceedings, the O.A. is disposed of with a direction to the respondent No. 2 to decide the pending representation of the applicant annexure 8 dated 27.12.2007 with a reasoned order as per rules within a period of 3 months from

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the date of supply of copy of this order. The applicant is directed to supply copy of Annexure –8 to the Respondent No. 2 along with copy of this order. No costs.

Member (A)

(M. Kanthaiah)
Member (J)
22-10-2008

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